

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 20**  
**(IB)-1378(PB)/2018**

**IN THE MATTER OF:**

Religare Comtrade Ltd. ... Petitioner/Applicant  
v.  
Decent Financial Services Pvt. Ltd. ... Respondent

**Order Under Section 7 of Insolvency & Bankruptcy Code (IBC)**

**Order delivered on 29.08.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (T)**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the Financial Creditor : Mr.Amarjit Singh Bedi, Ms.Surekha Rama, Ms. Riya Seth, Advs.

For the Corporate Debtor : Mr. Sumit K. Batra, Mr. Manish Khurana, Advs.

For the Intervenor : Mr. Giriraj Subramaniam, Mr.Kunal Chatterji, Mr.Varad Choudhary, Ms. Shyra Hoon, Mr. Siddhant Juyal, Advs.

**ORDER**

**New IA-4560/2023**

This application has been filed by the Applicant/Financial Creditor for seeking substitution of the name of Religare Comtrade Ltd. by Religare Enterprises Ltd. on the basis of the merger order which was pronounced by this Bench on 15.06.2023. There is no objection by any of the counsels who appeared on behalf of the Respondent. In any case, it is a formal application, and the same is allowed.

**Accordingly, New IA-4560/2023 stands allowed.**

Ld. Counsel for the Applicant also stated that he has filed the amended memo of parties and the same is taken on record. Registry to record the amendment in the main petition.

**IA-3006/2023**

The prayer in this application is as follows:

*“(a) Pass an order taking on record Form 2 submitted by Mr. Ashish Singh in terms of Rule 9 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016) and replacing name of Mr. Gaganpreet Singh with Mr. Ashish Singh as the proposed IRP under Section 16(2) of the Code.;*

*“(b) Pass such other or further orders as this Hon'ble court may deem fit and proper.”*

Ld. Counsel for the Financial Creditor seeks to withdraw this application and propose the name of another RP in the matter and the same is allowed.

**Accordingly, the IA-3006/2023 is dismissed as withdrawn.**

**New Ivn. P-46/2023 Old No.**

Ld. Counsel for the Intervener i.e. M/s. Daiichi Sankyo Company Limited stated that the intervention applications and direction applications are partially numbered and partially yet to be numbered and the Registry is taking steps to remove the difficulty in numbering, so they seek some more time to comply with the numbering of all the Intervention applications and linking to the old numbers.

At the request, list the matter along with all the other pending applications **on 18.10.2023.**

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**(RAMALINGAM SUDHAKAR)  
PRESIDENT**

-sd-

**(AVINASH KUMAR SRIVASTAVA)  
MEMBER (TECHNICAL)**